

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 579 of 2018

Prameshwar Bediya @ Parmeshwar Bediya --- --- Appellant
Versus
The State of Jharkhand --- --- Respondent

CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Mr. Radha Kishan Gupta, Advocate
For the Respondent: Mr. Bhola Nath Ojha, A.P.P

08 / 09.09.2021 Defect no. 9(iii) is ignored on the request of learned counsel for the appellant since name of the appellant as reflected in the cause title of the impugned judgment tallies with the vakalatnama and the nomenclature in the appeal.

2. Heard learned counsel for the appellant Mr. Radha Kishan Gupta and learned A.P.P Mr. Bhola Nath Ojha on the prayer for condonation of delay of 35 days in preferring the instant Memo of Appeal made through I.A. No. 1309/2021.

3. On consideration of the submission of the learned counsel for the parties and on being satisfied with the grounds urged, delay is condoned. I.A. No. 1309/2021 stands disposed of.

4. The sole appellant stands convicted for the offence punishable under sections 302 and 201 of the Indian Penal Code by the impugned judgment dated 30.01.2018 passed in Sessions Trial No. 593/2013 by the Court of learned Additional Sessions Judge-III, Hazaribag and has been sentenced to undergo R.I for life with a fine of Rs. 5,000/- and default sentence under section 302 of the Indian Penal Code and further sentenced to undergo R.I for three years with a fine of Rs. 5,000/- and default sentence under section 201 of the Indian Penal Code, by the impugned order of sentence dated 06.02.2018.

2. Admit.

3. Call for the lower court records in connection with Sessions Trial No. 593/2013 from the Court of learned Additional Sessions Judge-III, Hazaribag.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)